

HDFC Bank’s home loan business sees growth

Chennai, Feb 17: HDFC Bank, India’s largest private sector bank, today shared an update on its Home Loan Business which has witnessed healthy growth post the merger of HDFC Ltd with itself. Home Loan business experiences stable and healthy double-digit YoY growth for two quarters, ending December 31, 2023. The growth in sales turnover has come on the back of a wider distribution network . 3.6 % sequential growth as of December 2023; highest amongst peers in home loans.



Indian Bank signs MoU with Directorate of Public Libraries

Chennai, Shri.Anbukumaraj, Zonal Manager, Chennai South and Smt. Shanthi S K, Deputy General Manager, Digital Business and Fintech Partnershipwere also present on this occasion. This Digital Solution (SNA) provided to Directorate of Public Libraries facilitates managing the expenses and receipts at centralized level. It is a platform to record and manage the vendor details there by enabling a controlled mechanism for vendor management and payment. This also provides the opportunity to minimise and control the cash handling at various levels. Shri. K Ilambahavath IAS., Director of “The Directorate of Public Libraries”, Tamilnadu expressed his appreciation and gratitude to Indian Bank for providing Digital Solution (SNA) to “The Directorate of Public Libraries”, Tamil Nadu.

Counterfeit HP products seized

Chennai, Feb 17: Counterfeit HP products valued at approximately INR 30 crore have been seized during Nov 2022-Oct 2023 in India, according to the HP Anti-Counterfeiting and Fraud (ACF) report. In this period, law enforcement authorities in India with support from HP’s Anti-Counterfeiting initiatives have successfully removed nearly 4.4 lakh illicit items from the market. These items include several counterfeit toner and ink cartridges, preventing their circulation and potential sale to unsuspecting consumers. The majority of these operations occurred in Mumbai, where over one lakh illicit items were confiscated. Sunish Raghavan, Senior Director, Printing Systems, HP India, said “This initiative ensures that individuals receive authentic HP products, upholding quality standards and safeguarding consumer interests. Through initiatives like the Customer Delivery Inspection service, we empower customers to verify the authenticity of their printing supplies, instilling confidence and peace of mind.”

PUBLIC NOTICE

It is hereby informed to the general public at large that our client or its nominee, are intending to acquire the immovable property bearing Plot Nos. 266 & 267, in Royal Landmark - 'B' Block Layout, admeasuring about 4815 Sq.ft, Comprised in the below mentioned survey numbers situated at Padur village, Thiruporur Taluk, Chengelpet District and situated within the Registration District of Chengelpet and Sub-Registration District of Thiruporur (hereinafter referred to as the Schedule Property).

S. No.	Plot Numbers	Old Survey Number	Patta Number	New Survey Number	Extent in Sq. Ft.
1	266	167/1F (Part)	3875	167/1F2	2400
2	267	167/1F (Part)	3874	167/1F3	2415
Total					4815

Any person(s) or entity(ies) (a) having or asserting any right, title, claim or interest by way of sale, exchange, lease, license, mortgage, inheritance, gift, lien, charge, maintenance, easement, trust, possession or otherwise of any nature whatsoever over the schedule property or any portion(s) thereof and/ or (b) having any objection(s) of any manner whatsoever to the letting of the schedule property are hereby called upon to notify the undersigned in writing documentary proof of the same within 7 (Seven) days the date of publication of this notice. Any Claims or Objections received thereafter shall be demand to be forfeited/waived. And shall not be entertained in any manner whatsoever.

K.AISWARYA
Advocate
No.3/330, Door No.3A,
Third Floor, Alkasha Centre,
Rajiv Gandhi Salai(OMR), Chennai-600 097.
Cell: 95000 05008 / 95001 29434

FORM A
PUBLIC ANNOUNCEMENT
(REGULATION 14 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (VOLUNTARY LIQUIDATION PROCESS) REGULATIONS, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. SALES & PROJECT ENGINEERING CO PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	M/S. SALES & PROJECT ENGINEERING CO PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	30th SEPTEMBER 1978
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC CHENNAI UNDER THE COMPANIES ACT, 1956
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U29199TN1978PTC007615
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	112, AICAM Towers, 1st MAIN ROAD, AMBATTUR INDUSTRIAL ESTATE, AMBATTUR-600058
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	16th FEBRUARY 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	NAME - VISWANATHAN RAJAGOPALAN ADDRESS: PLOT NO.4, 1/787A, DEVANAI NAGAR, II STREET, MADIPAKKAM, CHENNAI-600091, TAMIL NADU E-MAIL: VISWANATHAN.IRP@GMAIL.COM MOBILE: 63792 52059 REG.NO: IBBI/IPA-003/ ICAI-N-00275/2020-21/13069
8.	LAST DATE FOR SUBMISSION OF CLAIMS	17th MARCH 2024

Notice is hereby given that the **M/s. SALES & PROJECT ENGINEERING CO PRIVATE LIMITED** has commenced Voluntary Liquidation on 16th February 2024. The stakeholders of **M/s. SALES & PROJECT ENGINEERING CO PRIVATE LIMITED** are hereby called upon to submit a proof of their claims as on the commencement of this Liquidation process in the appropriate Form as per IBC Voluntary Liquidation Regulations 2017, on or before 17th March 2024 to the Liquidator at the address mentioned in the above Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims, in person or by registered post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

VISWANATHAN RAJAGOPALAN
LIQUIDATOR OF THE COMPANY
DATE: 17th February 2024
PLACE: CHENNAI
REG.NO: IBBI/IPA-003/ICAI-N-00275/2020-21/13069

IDBI Bank special FD rates

Chennai, Feb 17: IDBI Bank has introduced its latest offering of “Special Limited Period Callable FD Offer of 300 Days” with peak rates of 7.55% p.a. This initiative is introduced under the Utsav FD scheme, and caters to customers seeking attractive rates in shorter tenures. Besides this, the existing Utsav FDs for 375 and 444 days continue to offer competitive rates of up to 7.60% p.a. and 7.75% p.a. respectively.

NAME CHANGE

I, Kairun Mohamed Abdul Raheem, W/O Mathin Basha Hazarath Basha, Date of Birth: 05.01.1991, residing at NO-37/2, Venus Heavens Park, B Block T3, 3rd Floor, Ponnann Street, Purasaiwalkam, Chennai - 600007. Shall henceforth be known as **KAIRUN**

Kairun Mohamed Abdul Raheem

NAME CHANGE

I, Sabiha Tabassum Mohammed Muslim, D/O Abdul Hafeezus Mohammed Muslim, Date of Birth: 20.02.2004, residing at NO - 53/89, Secretariat Colony, 2nd Street, Kilpauk, Chennai - 600010 Shall henceforth be known as **SABIHA TABASSUM**

Sabiha Tabassum Mohammed Muslim

NAME CHANGE

I, Parthasarathi Dhamotharakannan, S/O Dhamotharakannan, Date of Birth: 17.06.1990, residing at B 10, Thirumalai Complex, ICF Link Road, Villivakkam, Chennai - 600049. Shall henceforth be known as **PARTHASARATHI DHAMOTHARAKANNAN**

Parthasarathi Dhamotharakannan

NAME CHANGE

I, SUNDARARAJ, S/O: Ramasamy, Date of Birth: 15.07.1962, Residing at No. 1618, Muthukumarapuram, Vellur Post, Virudhunagar - 626005. Shall henceforth be known as **RAMASAMY SUNDARAJ**

SUNDARARAJ

Chennai, Feb. 17: Uberising healthcare services in India, Va Thala web and mobile app from Muniah Technologies, a healthtech startup, is creating a new stream of revenue for licensed doctors, physiotherapists and nurses by connecting them with patients who seek on-demand house visits for non-critical illnesses. Doctors can publish their available time and fix their own fee. Unveiled by Padma Bhushan Awardee Dr. T. Ramasami, Former Science and Technology Secretary to the Government of India, recently. This hyperlocal healthcare delivery app accepts registration, which is entirely free, also from licensed veterinary doctors and yoga teachers. It charges no fee from patients as well. Currently, its revenue model is based on advertisements. Va Thala app is upending the hospital-centric model of healthcare delivery as it helps patients, especially the elderly and those having chronic diseases, to avail delivery of healthcare services at home from qualified healthcare professionals within 5-10 k.m. radius. The app brings a whole host of benefits for the patients: they can avoid unnecessary commuting to hospitals that invariably accompany long waiting hours, and eliminate the risks from hospital-acquired infections. Besides, the patients would spend less on healthcare, as they pay directly to doctors without involving intermediaries such as hospitals or human resource agencies. Naveed Ahmed, CEO,

NAME CHANGE

I, KAMAL SURESH, W/O : Suresh, Date of Birth: 14.04.1966, residing at No.401, C-Block, Kala Niketan Apartments, 3 Manikeshwari Road, Kilpauk, Chennai - 600 010. shall henceforth be known as **KOMAL SURESH**

KAMAL SURESH

NAME CHANGE

I, SHAGUL MOHAMED JUNEETH BASHA KONA, S/o : Shagul Hameed, Date of Birth : 23.08.1966, residing at No.9/5, Bharathidasan Street, Rani Anna Nagar, Arumbakkam, Chennai-600106, Shall henceforth be known as **New Name : Given Name: Mohammed Junaid Basha Surname: Shaghul**

SHAGUL MOHAMED JUNEETH BASHA KONA

IN THE HIGH COURT OF JUDICATURE AT MADRAS (Testamentary & Intestate Jurisdiction)
O.P.No.663 of 2023
In the matter of the Indian Succession Act And
In the matter of the of deceased Late Mr. Haresh.M Intestate
1.Mrs. Varkha Surendra Kumar Varyani alias Geetha, W/o. Mr.Surendra Kumar Varyani, Permanently residing at Flat No.4, 314 Loyds Road, Royapettah Chennai-14 presently residing in Flat No. 102, A1 Bayat Center, Behind Astoria Hotel, Bur Dubai, Dubai, UAE
2. Mrs. Neha Kishore Bakthani alias Asha W/o.Mr.Kishore Bhagu Bakthami, Permanently residing at -16, West Pine Way, Kingston -6, Jamaica
..... Petitioners
All persons claiming to have any interest in the estate of the above named Mr.Haresh.M who was residing at Door No.314, Loyds Road, Flat No. S-4, Gokula Apts, Royapettah, Chennai-14, and died on 13.04.2019, are hereby cited to come and see the proceedings before the learned Master sitting in the original side of High Court of Judicature At Madras on 05.03.2024 at 10.30 a.m and request to file their objections, if they think fit before the grant of Letters of administration.
Dated at Chennai this the 14th day of February 2024
G Pramila, Assistant Registrar, Original Side-I (i/c) High Court Chennai- 600 104.
N.S.Rachel Catherine, T.Janaki Advocate,
New No. 6; Old No.9, New Colony, 2nd Street, West Saidapet, Chennai-15.

BEFORE THE DEBT RECOVERY TRIBUNAL - II AT CHENNAI (Original Application filed under Sec.19 of the Recovery of Debts and Bankruptcy Act. 1993.) O.A. No. 199 of 2023

Bank of India
Thiruvannamalai Branch (IFSC - P0008365)
Rep by its Asst General Manager Authorised Officer, Chennai - Zonal Office, No. 30/17, Erabalu Street, Chennai - 600 001. ...APPLICANT
Versus
M/s. Kollakudi Panchayath Level Federation, and 2 others
...DEFENDANTS
To:
1. M/s.Kollakudi Panchayath level Federation, (Office) (Registered Under Tamil Nadu Society Act 1975) Reg No. 122/2010, Dt 27.04.2010, Customer ID-126410828, Account No. 836576210000032 Rep by its Secretary Mrs.M.Indra, Rep by its Treasurer Mrs.Vanamayil
Kollakudi Panchayath Building, Thiruvannamalai Taluk, Thiruvannamalai District - 606 806.
2. Mrs. Indra W/o. Mr.Muthu Secretary of M/s.Kollakudi Panchayath level Federation, Kollakudi Panchayath Building, Thiruvannamalai Taluk, Thiruvannamalai District - 606 806.
3. Mrs. Vanamayil W/o. Mr.Pandurangan Treasurer of M/s.Kollakudi Panchayath level Federation, Kollakudi Panchayath Building, Thiruvannamalai Taluk, Thiruvannamalai District - 606 806.
In the above matter, the applicant Bank has filed an Original Application against you for the recovery of a sum of Rs. 62,72,018.77/- (Rupees Sixty Two Lakhs and Seventy Two Thousand and Eighteen paise seventy seven only) as on 31.10.2022 together with interest at 12.8% P.A with monthly rests and other reliefs. When the matter came up before the Hon'ble Tribunal on 08.02.2024, the Hon'ble Tribunal was pleased to order Substituted Service to you D1 to D3 through Paper Publication returnable by 11.03.2024. Kindly be present before the above said Tribunal on the above said date, either in person or through your Advocate, failing which the matter will be heard and decided in your absence.

R.KUMARI
Advocate
Counsel for the Applicant Bank.

Va Thala App to bring healthcare to doorsteps



Chennai, Feb. 17: Uberising healthcare services in India, Va Thala web and mobile app from Muniah Technologies, a healthtech startup, is creating a new stream of revenue for licensed doctors, physiotherapists and nurses by connecting them with patients who seek on-demand house visits for non-critical illnesses. Doctors can publish their available time and fix their own fee. Unveiled by Padma Bhushan Awardee Dr. T. Ramasami, Former Science and Technology Secretary to the Government of India, recently. This hyperlocal healthcare delivery app accepts registration, which is entirely free, also from licensed veterinary doctors and yoga teachers. It charges no fee from patients as well. Currently, its revenue model is based on advertisements. Va Thala app is upending the hospital-centric model of healthcare delivery as it helps patients, especially the elderly and those having chronic diseases, to avail delivery of healthcare services at home from qualified healthcare professionals within 5-10 k.m. radius. The app brings a whole host of benefits for the patients: they can avoid unnecessary commuting to hospitals that invariably accompany long waiting hours, and eliminate the risks from hospital-acquired infections. Besides, the patients would spend less on healthcare, as they pay directly to doctors without involving intermediaries such as hospitals or human resource agencies. Naveed Ahmed, CEO,

NAME CHANGE

I, LOGHESH KUMAR ANNAMALUR SUNDARAM, S/o: Sundaram, Date of Birth : 20/02/1976, residing at No.253/1, Pioneer Colony, Anna Nagar West Extn, Chennai-600101, Shall henceforth be known as **LOKESH KUMAR SUNDARAM**

LOGHESH KUMAR ANNAMALUR SUNDARAM

NAME CHANGE

I, PRIYANKA.B, D/O : Bharat Kumar, Date of Birth: 07.12.1996, residing at No.76/2, Jegajeevan Ram Street, Moolaikaraipatti, Tirunelveli, Tamil Nadu-627354, shall henceforth be known as **PRIYANKA. B.K.**

PRIYANKA.B

NAME CHANGE

I, DURAISAMY SELVAKUMAR Date of Birth:5/4/1971 residing at No.4/458/A, Indhira Priyadharshini Nagar, Salamedu, Villupuram -605401 shal henceforth be known as: Given name: SELVAKUMAR Surname: DURAISAMY SELVAKUMAR

BEFORE SPECIAL DISTRICT JUDGE No.I, CUDDALORE TAMIL NADU STATE MCOP No. 922/2021

M.Murasolimaran, S/o. Murugaiyan No.306 Mariyammankoil Street, Keezhpoovanikuppam, Alapakkam, Kurinjipadi Taluk, Cuddalore District, Tamilnadu State - 608 801. .. Petitioner
-VS-
Rajesh Bhanji Makwana, S/o. Bhanji Makwana, No. 118 Patel Pada, Village - Kilwani, Silvassa, Dadra and Nagar, Haveli DN-396 230.1st Respondent
NOTICE TO 1st RESPONDENT
The Petitioner claimed compensation of Rs.10,00,000/- for injuries caused by your Eicher Lorry bearing Regn. No. DN-09-S-9077 in a motor accident on 26.04.2021. The case is posted to 05.03.2024 for your appearance. You should appear in the court in person or through Advocate at 10.00 AM on 05.03.2024 and file your objection else the case will be decided in your absence and you will be liable for consequences.
M. Sivamani, B.A., B.L.,
Advocate for Petitioner, Cuddalore.

PUBLIC NOTICE

This Public notice given by me, S.Varadharajan AADHAR NO. 8447 1688 5340 residing at PLOT No.30/874, Dr.Ramasamy Salai, K.K.Nagar West, Chennai-600 078. House PLOT Registered in favor of my Elder daughter Dr.Sathyabama and Mr.S.Natarajan. DOC.NO.8406/2006. S.R.O Sriperumbudur. PATTa NO.4176. After that on 10-3-2008 the same plot was registered as a Settlement deed DOC.NO.3170/2008 in favor of my second daughter Mrs. VidyaaSingiri by Adjudicated power of attorney DOC.NO.78/2008. I went to Sriperumbudur on 19-6-2023 to change the patta in the name of Mrs.Vithiyasingiri, took copies of the documents at a XEROX shop in the TALUK OFFICE COMPOUND and attached the petition to the THASILDAR. Recently on 15-2-2024 when I saw the FILE containing those documents, DOC.NO.8406/2006, ADJ NO.78/2008 were missing. I was shocked and enquired at Sriperumbudur TALUK office and XEROX shop. But couldn't find anywhere till date. So if anyone finds these two documents, please contact me and hand over to my address. And I declare through this public announcement that my daughter Mrs.Vithiyasingiri will not be responsible/answerable in any way if these documents are related to the law.
S.Varadharajan
Formerly Tamil Nadu
Director of Technical Education
Mobile Number: 98411 58791

GROARC INDUSTRIES INDIA LIMITED
(Formerly knowns as Telesys Info- Infra (I) Limited)
CIN: L70200TN1992PLC023621
Regd: Office Add.- No. - 1/L Blackers Road, 2F Gaiety Palace 2nd Floor Chintadripet Chennai TN 600002 IN | E-mail: telesys1992@yahoo.com
Website: www.telesys.in , Tel: 91-44-4951 0300

NOTICE OF EXTRA-ORDINARY GENERAL MEETING

Notice is hereby given that the Extra-Ordinary General Meeting ("EGM") of the Company will be held on, 9TH March, 2024, Saturday at 12.00 P.M. through VC/OAVM to transact the businesses, as set forth in the notice of the meeting. In compliance the Ministry of Corporate Affairs ("MCA") Circular No. 20/2020 dated May 05, 2020 and Circular no. 02/2021 dated January 13, 2021 read with Circular Nos. 14/2020 and 17/2020 dated April 08, 2020 and April 13, 2020 respectively (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 (collectively referred to as "SEBI Circulars"), the Notice of EGM has been sent in electronic mode to Members whose email IDs are registered with the Company or the Depository Participant(s). The copy of the Notice of EGM will also be available on the Website of the Company at www.telesys.in and on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com and on the CDSL website at www.evotingindia.com. In compliance with Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and Secretarial Standard - 2 on General Meetings issued by The Institute of Company Secretaries of India, the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at EGM. The Company has engaged CDSL for providing facility for voting through remote E-Voting during the EGM. Following are the related information:

a)	Day, Date and time of commencement of remote E-Voting	Wednesday, 6th March, 2024 At 09.00 A.M. (IST)
b)	Day, Date and time of end of remote e-voting	Friday, 8th March, 2024 At 05.00 P.M. (IST)
c)	Cut-off Date	Saturday, 2nd March, 2024
d)	Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of EGM Notice, holds shares as on the Cut-off Date i.e., Saturday, 2nd March, 2024 should follow the instructions for e-Voting as mentioned in the EGM Notice.	
e)	Members attending the meeting who have not cast their vote through e-voting shall be able to vote at EGM by Postal Ballot.	
f)	The Members are requested to note that: 1.Remote e-Voting module shall be disabled by CDSL for voting after 5.00 P.M, Friday, 8th March, 2024; and 2. The Members who have already cast their vote through remote E-Voting may attend the EGM but shall NOT be entitled to cast their vote again.	

Members will have an opportunity to cast their vote remotely or during the EGM on the businesses as set forth in the Notice of the EGM through the electronic voting system. The manner of voting remotely or during the EGM for Members holding shares in dematerialized mode, physical mode and who have not registered their email addresses has been provided in the Notice convening the EGM. Shareholders holding shares in physical form and dematerialized form, can register their E-mail ID by clicking on the link www.cameoindia.com provided by Cameo Corporate Services Ltd, Registrar & Share Transfer Agent of the Company, Subramanian Building , No. 1, Club House Road, Chennai, Tamil Nadu, 600002. The Shareholders are requested to provide details such as Name, Folio Number, E-mail Id along with phone number. The Board of Directors has appointed M/s Ramesh Chandra Mishra & Associates, Company Secretary in Practices having Membership No.: FCS 5477 and Certificate of Practice No.: 3987, as a Scrutinizer to scrutinize the voting process in a fair and transparent manner. For any query relating to attending the EGM or e-Voting before/ during the EGM, Members may send a request at helpdesk.evoting@cdslindia.com / 1800225533 or contact Mr. Rakesh Dalvi (022-23058542) – CDSL or Mr. Nitin Kunder (022-23058738) AND email to cameo@cameoindia.com; our RTA and at telesys1992@yahoo.com . Members are requested to carefully read all the notes set out in the Notice of EGM and in particular instructions for joining the EGM manner of casting vote through remote e-voting during the EGM etc. This Notice is being issued for the information and benefit of the Members of the Company in compliance with the MCA and the SEBI Circular(s).

For GROARC INDUSTRIES INDIA LIMITED (Formerly knowns as Telesys Info- Infra (I) Limited)
Sd/-
CHANDRAN GANESAN
Whole Time Director
DIN: 08166461

Place: Chennai
Date: February 14, 2024



அடுத்த ஆண்டு மே மாதம்

எஸ்.ஆர்.எம் வளாகத்தில் 12-வது உலகத் தமிழ் ஆராய்ச்சி மாநாடு : வேந்தர் டி.ஆர். பாரிவேந்தர் தகவல்

சென்னை, பிப். 17- தமிழகத்திலும் உலகின் பல்வேறு நாடுகளிலும் இதுவரை 11 உலகத் தமிழ் ஆராய்ச்சி மாநாடுகள் நடைபெற்றுள்ளன.

12வது உலகத் தமிழ் ஆராய்ச்சி மாநாடு எஸ்.ஆர்.எம் கல்வி நிறுவனத் தமிழ்ப்போராயத்தில் சார்பில் “உலக மொழிகளில் தமிழின் தாக்கம்” என்னும் தலைப்பில் அடுத்த ஆண்டு (2025) மே மாதம் நடைபெற உள்ளதை சென்னையில் உலகத் தமிழ் ஆராய்ச்சி மன்றத்தின் பொறுப்பாளர்கள் முன்னிலையில் எஸ்.ஆர்.எம் நிறுவன வேந்தர் தா.இரா.பாரிவேந்தர் அறிவித்தார்.

இம்மாநாட்டுக்கான முதல் ஆலோசனைகள் கூட்டம் எஸ்.ஆர்.எம்

கல்வி நிறுவன வளாகத்தில் பதிவாளர் ச.பொன்னுசாமியின் தலைமையில் சம்பந்தில் நடைபெற்றது. கூட்டத்தில் பங்கேற்றவர்களைத் தமிழ்ப்போராயத் தலைவர் கரு. நாகராசன் வரவேற்றவு் பசினார். இரண்டு அமைப்புகளுக்குமுள்ள பொறுப்புகளைப் பற்றி வளாக நிர்வாகி இரா. அருணாச்சலம் விளக்கிக் கூறினார்.

இக்கூட்டத்தில் உலகத் தமிழ் ஆராய்ச்சி மன்றப்பொறுப்பாளர்களான பேராசிரியர்கள் இராம குருநாதன், பாரதிபாலன், அருட்செல்வன், அபிபதி சபாபதி, நடந்தன் மாசிவாமணி, சுப்பையா மற்றும் கவிஞர் ஸ்ரீகாந்த் ஆகியோர் கலந்து கொண்டனர். எஸ்.ஆர்.எம் கல்வி நிறுவனத்தில்

பல்வேறு துறைகளைச் சேர்ந்த இயக்குநர்கள், புலத் தலைவர்கள், துறைத் தலைவர்கள், ஆசிரியர்கள், ஆசிரியர்ஸ்லாத பணியாளர்கள் பங்கேற்றக் கருத்துரைகளை வழங்கினார்.

இந்த மாநாட்டில் இடம் பெறவேண்டிய அனைத்துச் சிறப்புக் கூறுகளையும் விவாதித்தனர். மாநாட்டிற்கான முன்னோற்பாட்டுப் பணிகள், இணையதளம், கருத்தாங்கக் கூட்டம், என்றாடும், வெளிநாட்டு பேராளர்களை அழைத்து, அவர்களுக்கான உணவு, தங்குமிடம் என அனைத்து வசதிகளும் ஏற்பாடு செய்து தருவதற்கும் ஆலோசிக்கப்பட்டது.

ENROLLMENT NOTICE

After ten days of the Publication of this notice and within three months thereafter I, HAMSAVENI .M, W/O THANGAVEIL, aged 41 years, permanently residing at No.1, Tamil Colony Street, Ereni, Villupuram, Tamil nadu- 605651. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

HAMSAVENI .M

After ten days of the Publication of this notice and within three months thereafter I, S.TAMILARASAN, S/O SUBBURAYAN aged 27 years, permanently residing at No.C/322, Gandhi Nagar, Pallavan Salai, VTC Anna Salai PO, Anna Salai, Chennai-600002. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

S. TAMILARASAN

After ten days of the Publication of this notice and within three months thereafter I, KARUNAGANDHI .K, S/O M.KANNIAPPAN aged 50 years, permanently residing at No: 177, Third Street, Nehru Nagar, Anna Nagar West, Chennai- 600 040. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

KARUNAGANDHI .K,

After ten days of the Publication of this notice and within three months thereafter I, P.RABHAKARAN, aged 35 years, permanently residing at No. 562, Thangaiyapatti, Mettu Colony, Akkonnai Taluk, Ranipet, Tamilnadu- 631003. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

P.RABHAKARAN,

After ten days of the Publication of this notice and within three months thereafter I, P. RACHEL EPSY, D/O: M. PRABHAKARAN, aged 25 years, permanently residing at No. 562, Thangaiyapatti, Mettu Colony, Akkonnai Taluk, Ranipet, Tamilnadu- 631003. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

P. RACHEL EPSY,

After ten days of the Publication of this notice and within three months thereafter I, M.BALAJI, aged 35 years, permanently residing at No. 208, Karumariyapur Kovil street, Athipattu Pudur, Nager, Tiruvallur, Tamilnadu- 600120. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

M.BALAJI

After ten days of the Publication of this notice and within three months thereafter I, PANDIARAJ .M, S/O MAYANDI aged 36 years, permanently residing at 15/16, Rani Anna Nagar, KK Nagar, VTC-Kalaignar, Karunanidhi Nagar, Po: Kalaignar, Karunanidhi Nagar, Sub District: Chennai, District: Chennai State: Tamil nadu- 600078. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

PANDIARAJ .M

After ten days of the Publication of this notice and within three months thereafter I, PRABHU .D, S/O: DEVARAJAN aged 36 years, permanently residing at No.1 Vinayagar Kovil Street Ikkaadu Post, Veeraragavapuram, Ikkaadu, Tiruvallur Tamil nadu- 600241. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

PRABHU .D

After ten days of the Publication of this notice and within three months thereafter I, M.SATHISH KUMAR, S/O. MARIMUTHU, aged 30 years, permanently residing at No.46, Bajani, Koi Street, Padur Village, Poonamallee Taluk, Tiruvallur Tamil nadu- 602105. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

M.SATHISH KUMAR

After ten days of the Publication of this notice and within three months thereafter I, SRIRAM.A, S/O K.AJALAN, aged 43 years, permanently residing at No.4/17, A.M.Kailasam Street, Erukkencheri, Kodungaiyur, Chennai-600118. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

Those who have any valid objections may notify the same to the Bar council with in ten days.

SRIRAM.A

After ten days of the Publication of this notice and within three months thereafter I, S.RAM.A, S/O K.AJALAN, aged 43 years, permanently residing at No.4/17, A.M.Kailasam Street, Erukkencheri, Kodungaiyur, Chennai-600118. Intend having my enrollment as an Advocate moved before the bar council of Tamil Nadu, Bar council building, high court campus, Chennai-600 104.

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S.RAM.A

பெயர் மாற்றம்

ஜரினாஅப்துகிர் (Jarina Abdhukir)

க/பெ. அப்துஹிர், வயது 48, பிறந்த தேதி: 01.01.1976, கதவு எண்.7, முகமதியார் தெரு, நெய்க்காரப்படி, பழனி தாலுகா, திண்டுக்கல் மாவட்டம் - 624615 என்ற முகவரியில் வசிக்கும் நான் இனிமுதல்

ஜரினா கேம் அப்துஹிர் (Jarina Begum Abuthaheer) என்று அழைக்கப்படுவேன்.

- ஜரினாஅப்துகிர் (Jarina Abdhukir)

பெயர் மாற்றம்

முகம்மது இமாம்அலி முகமது பாட்ஷா (Mohamed Imamai Mohamed Basha)

த/பெ. முகமது பாஷா, வயது 32, பிறந்த தேதி: 15.08.1992, எண்.408, கொங்கல் நகர், மஞ்சளூர், பழனி தாலுகா, திண்டுக்கல் மாவட்டம் - 624615 என்ற முகவரியில் வசிக்கும் நான் இனிமுதல்

முகம்மது இமாம்அலி முகமது பாஷா (Mohamed Imamai Mohamed Basha) என்று அழைக்கப்படுவேன்.

- முகம்மது இமாம்அலி முகமது பாட்ஷா (Mohamed Imamai Mohamed Basha)

ஆவணக் காவலில்லை

மாமாசந்திரன் (பிறந்த: 1.6.1963), த/பெ.மாணவன், எண்.4, சீத்தலைச் சந்திரனார் தெரு, வட.சி. நதி மயம், சென்னை-75, என்று விலாசத்தில் வசிக்கும் நான் (ஆதார் எண்:6814 7232 0706) இன்ன பூலம் தெரிவித்ததால் கொள்ளுபட்டிருக்கின்ற, எனது அசல் நிபந்திப்புகள், கள் எக் குறிச்சி மாவட்டம், உருத்தூர்மேட்டில் வட்டம், பல்வாழ் சிற்றாம், ரிஷிவந்தியம் சார்பிதவரன், ஆலுவலத்திலும் பதிப்பிடப்பட்ட அசல் நிலத்திற்கும், பூல பத்திரம் சர்வே எண்:692A1, 672A3, 672A4, 695A, 632A2, 692A4 மற்றும் ஆவண எண்:469/2016, பிளாட் துருவூர், கோட்டை, ரோடு (RERA) என்றதே போன்றவற்றை அயிலல் வைத்துக் கொண்டு 11.08.2022 அன்று பெருந்தில் பண்டாட்டியில் இருந்து பயணித்து, பெருங்கள்ளூர் தெருநிலையத்தில் ஆதிகாரம் 3.30 அளவில் அந்த தொலைத்து விட்டேன். எனது பேரோடு கிடைக்கவில்லை, யாரோடும் அந்தநிலைக்குத் தால் எனது கைகேள்வி 9791104920 எண்ணற்றோடே அல்லது வேலை உள்ள எனது முகவரிக்கோ தெருட்டி கொள்ளுமா? கேட்டுக் கொள்கிறேன். மாமாவந்திரன், போன்: 9791104920

முதலாவது நீதிபதி

மோட்டார் வாகன விபத்து தீர்ப்பாயம், சென்னை

M.C.O.P.No. 2500/2023

K. கொள்தம் மனுதாரர்

எதிர்

1) V. ராமச்சந்திரன்

2) தி. நிபு இத்தியா அலுரான்ஸ் கம்பெனி லிமிடெட்

3) C. கலையாசி

4) பழாஜ் அகையன்ஸ் லெஜலர்ஸ் இன்சூரன்ஸ் கம்பெனி லிமிடெட்

எதிர்மனுதாரர்கள்

பெறுநர்

C. கலையாசி

தெ.107/108, ஒத்தவாண்ட தெரு, கோட்டாபாக்கம், சென்னை-600024

மனுதாரர் தன் சகோதரனுக்கு ஏற்பட்ட வாகன விபத்திற்கு இழப்பீட்டு கோரி தொடர்ந்துள்ள வழக்கானது

எதிர்மனுதாரரான தங்கனது வருகைக்காக வரும் 27.03.2024 அன்று வாழ்தா போட்டி பட்டுள்ளது.

ஆகவே தாங்கள் 27.03.2024 அன்று காலை 10.15 மணிக்கு மேற்கூறிய நீதிமன்றத்திற்கு நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராக வேண்டும். தவறினால் வழக்கு ஒருகலையட்டசமாக தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறிவாயும்.

V.A. Muthu P.Anitha

மனுதாரர் வழக்கறிஞர்

முதலாவது நீதிபதி

மோட்டார் வாகன விபத்து தீர்ப்பாயம், சென்னை

M.C.O.P.No. 2503/2023

K. கொள்தம் மனுதாரர்

எதிர்

1) V. ராமச்சந்திரன்

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எதிர்மனுதாரர்கள்

பெறுநர்

C. கலையாசி

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மனுதாரர் தன் சகோதரனுக்கு ஏற்பட்ட வாகன விபத்திற்கு இழப்பீட்டு கோரி தொடர்ந்துள்ள வழக்கானது

எதிர்மனுதாரரான தங்கனது வருகைக்காக வரும் 27.03.2024 அன்று வாழ்தா போட்டி பட்டுள்ளது.

ஆகவே தாங்கள் 27.03.2024 அன்று காலை 10.15 மணிக்கு மேற்கூறிய நீதிமன்றத்திற்கு நேரிலோ அல்லது வழக்கறிஞர் மூலமாகவோ ஆஜராக வேண்டும். தவறினால் வழக்கு ஒருகலையட்டசமாக தீர்மானிக்கப்படும் என்பதை இதன் மூலம் அறிவாயும்.

V.A. Muthu P.Anitha

மனுதாரர் வழக்கறிஞர்

பெயர் மாற்றம்

Z.Mohammed Mansoor Khan

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